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CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 18.07.2016**

MA No. 291/00434/2015 (OA No. 717/2013) &  
291/00235/2016

Mr. C.B. Sharma counsel for the applicant.  
Mr. N.C. Goyal, counsel for the respondents.

Learned counsel for the respondents submits that this Tribunal issued directions in OA No. 717/2013 vide order dated 13/02/2015 that "In view of the submissions made by the learned counsel for the parties, respondent No. 3 who is the Disciplinary Authority in this case, is directed to ensure that the departmental proceedings be completed expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order. The applicant is also directed to co-operate in the completion of the departmental proceedings. It is made clear that these directions are issued without going into merit of the case." For compliance of the directions respondents filed MA for extension of time which was allowed to the respondent. After that respondent No. 3 completed the disciplinary proceedings and its final report has been sent for concurrence to the UPSC. In this matter he has filed an MA for extension of time and Annexure MA/R-1 letter dated 18/03/2016 and also Annexure MA/R-2 dated 11/03/2016. From the perusal of the said letters it is clear that respondent No. 3 has completed his job. Learned counsel for the respondents submits that respondent No. 3 has complied with the directions of the Tribunal by

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sending the report of disciplinary proceedings to the UPSC for concurrence/advice. He further submits that as final decision is to be taken ultimately by the President of India, therefore, matter is taking more time. Learned counsel for the respondent prays that some more time be granted for final decision in matter. Taking into consideration that matter has already been sent to UPSC and an advice is to be given by UPSC and finally shall be decided by the President of India, three months time is granted for finalization of the matter. It is made clear that applicant is a retired person, retired on 31/05/2011, hence, matter be decided expeditiously. A copy of order be given by dasti to learned counsels for both the parties.

Matter is adjourned to 19/10/2016.

*Mew*

(Ms. Meenakshi Hooja )  
Administrative Member

*J.A.*

(Mrs. Jasmine Ahmed)  
Judicial Member

Vv

ms 45416 filed  
on 17/10/16  
for Extension of  
Time on 19/10/16  
and